

उड़ीसा: (प्रनुवृत्तित क्षेत्र) मनी-
लेण्डर्स (संशोधन) विनियम, 1992

(ख) यह बताना सम्भव नहीं है कि किस तिथि तक राष्ट्रपति महोदय "मध्य प्रदेश अनुवृत्तित क्षेत्र (भूमि का आवंटन एवं हस्तांतरण) विनियम, 1984 को अपनी स्वी ति देंगे।

Responsibilities of Municipal Corporation

4140. SHRI B. K. HARIPRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Municipal Corporation of Delhi has woken up to its responsibilities in respect of eating houses;

(b) whether it will be ensured that this does not drive away low priced food, available for low income groups on the pretext of being unhygienic and also serves as a money spinner for enforcement agencies as reported in the Times of India of the 24th October, 1992; and

(c) whether MCD will pay equal attention to various other services, and civic problems of electricity, water supply, unauthorised encroachments on roads, traffic chaos created by Delhi Traffic Police unauthorised violation in house building, sewage disposal and health services?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) The Municipal Corporation of Delhi has reported that licences are granted by its Health Department to those eating houses which fulfil the terms and conditions framed by the Department. The eating houses running without a licence are prosecuted irrespective of the fact whether the establishment is small or big.

(c) The Municipal Corporation of Delhi is paying requisite attention for maintaining other services, and tackling civic problems.

CBI report on diamond merchant's abduction case

4141. SHRI PASUMPON THA. KIRUTTINAN:

SHRI V. GOPALSAMY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what progress has been achieved of CBI in submitting its report on the sensational diamond merchants' abduction case; and

(b) what was the response from the Pakistan Government to the CBI request to visit Pakistan to trace the main accused?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) A team of two CBI officers had visited Pakistan in January, 1992 but they could not complete the investigation due to non-cooperation from Pakistani authorities. The Pakistani authorities have recently asked for the itinerary of the second visit of CBI officers and certain clarifications about the witnesses to be interviewed by the CBI team.

Anti social activities in restaurants in residential colonies of Delhi

4142. SHRI MOHD. KHALEELUR RAHMAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the running of restaurants in residential colonies such as KD Block, DDA flats, Ashok Vihar Phase-I, Delhi where all sorts of anti social activities are carried on with the connivance of Delhi Police;

(b) whether Government are aware that such activities create problems for women and girls in such colonies where all sorts of anti-social elements roam about;

(c) whether Government have taken/propose to take any action to stop such commercial and anti-social activities, if so, the details thereof; and